

**The Tripura Rural Employment Guarantee Rules
(TREGR), 2013**

TRIPURA**GAZETTE***Published by Authority***EXTRAORDINARY ISSUE**

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 PART-I-- Orders and Notifications by the Government of Tripura,
 The High Court, Government Treasury etc.

 No. F.3 (1)-RD/2009/194
 Government of Tripura
 Rural Development Department

 Civil Secretariat, Agartala
 Dated: 24/05/2013
NOTIFICATION

As required under sub-section (1) of Section 32 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, the draft of **Tripura Rural Employment Guarantee Rules (TREGR), 2013** is hereby published in Tripura Government Gazette Extraordinary for information of all persons likely to be affected thereby and notice is given that the said draft rules would be taken into consideration after expiry of a period of 30 (thirty) days from the date of its publication in Official Gazette.

If no view or suggestions are received from any person with respect to the said draft rules within the stipulated period of 30 days which will expire on 23/06/2013, then in exercise of powers conferred under sub section (1) of section 32 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, the State Government will make the following rules, namely:-

1. Short title and commencement

- i. These rules may be called the **Tripura Rural Employment Guarantee Rules (TREGR), 2013**.
- ii. They shall come into force on the date of their publication in the Official Gazette.

2. Definition.

- i. In these rules, unless the context otherwise requires:-
 - (a) The "Act" means the Mahatma Gandhi National Rural Employment Guarantee Act, 2005(42 of 2005)
 - (b) "Block" means a group of Gram Panchayat Units being supported by a Block Administration.
 - (c) "Central Rules" means the rules framed by the Government of India under the Act;
 - (d) "District Program Coordinator" means District Magistrate or Collectors posted in the district under, Government of Tripura;
 - (e) "Notification" means a notification published in the Official Gazette of Tripura;

- (f) "Panchayat Act" means the Tripura Panchayats Act, 1993;
- (g) "Programme Officer" means the Block Development Officer posted in the Block;
- (h) "Project Director" means the Project Director, District Rural Development Agency (DRDA) posted in the district.
- (i) "State Cell" means the State Cell under the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 in the Head Office of Rural Development Department, Government of Tripura;
- (j) "State Rules" means the rules framed by the State Government under the Act.
- ii. The words and expressions used in these rules and not otherwise defined but defined in the Act shall have the meaning(s) respectively assigned to them in the Act.

3. Eligibility to receive unemployment allowance.

Unemployment allowance under MGNREGA would be defined in Sub Section (1) of Section 7 of the MGNREGA, 2005 whereby if an applicant for employment under the scheme is not provided such employment within fifteen (15) days of receipt of his/her application seeking employment, or from the date on which the employment has been sought in the case of an advance application, whichever is later, he/she shall be entitled to a daily Unemployment Allowance.

4. Procedure for filing a claim:

The aggrieved applicant should place a petition before the Programme Officer clearly stating the number of days for which the Unemployment Allowance is being claimed for. The applicant should also produce the original copy of his/her job Card for inspection along with the original Acknowledgement Receipt for Job Demand issued by the Gram Panchayat/ADC Village Committee concerned, or any other authority as may be identified by the State Government, while applying for employment.

5. Procedure for verification of claim:

The Programme Officer or Addl. Programme Officer or any other Officer deputed on their behalf should verify the claim made by the aggrieved applicant, and certify the actual days for which Unemployment Allowance has to be paid after a thorough cross

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verification of the Job Card and Muster Rolls through the Panchayat Secretary. The Programme Officer should also verify with the records maintained under MIS, and verify that the claim is genuine. The responsibility of the verifying Officer is unequivocal. After verification all the claims should be submitted to the District Programme Coordinator (DPC) along with a recommendation for payment of Unemployment Allowance. The DPC upon satisfying himself of the legitimacy of claim and verification done thereof, will requisition unemployment allowance from the Society for Rural Development Tripura (SRDT).

6. Procedure for payment of Unemployment Allowance:

- i. The Programme officer based on the contents of the application and the justification by Panchayat Secretary shall issue an order to that effect indicating the period for which the unemployment allowances is payable and shall make payment of the unemployment allowance to the applicant through Panchayat Secretary of the concerned Gram Panchayat.
 - ii. If the Programme Officer rejects the demand for unemployment allowance, he/she shall record the reasons for rejecting the same and intimate the same to the applicant in writing.
 - iii. The Gram panchayat making payment of unemployment allowances to eligible applicants shall do so solely through an account payee cheque.
 - iv. The concerned panchayat Secretary of the Gram panchayat shall submit monthly statement to the Programme Officer regarding the payment of unemployment allowance made by his/her.
 - v. The programme Officer will meet the required expenses from the amount earmarked for the purpose by the State Government, placed with the Society for Rural Development Tripura (SRDT). The SRDT on receiving the claim from the DPC shall release the amount to MGNREGAs Block Account for further payment to the applicants into their respective bank/post office accounts. Payment through account payee cheques is mandatory. In no case the Programme Officer shall make payment of Unemployment Allowance out of the fund received from the Central or State Government meant for the implementation of the scheme.
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7. Ground for rejection of claims of unemployment allowance:

The liability of the State Government to pay Unemployment Allowance to a claimant during any financial year shall cease:-

- i. When the applicant is directed by the Programme Officer/Panchayat Secretary/Village Secretary to report for the work either by himself or to depute at least one adult member of his / her household and
- ii. When the period for which employment sought comes to an end and no member of the household of the applicant has turned up for employment; or
- iii. When the adult member(s) of the household of the applicant have received a total of at least 100 days of work within the financial year; or
- iv. When the household of the applicant has earned as much from the wages and unemployment allowance taken together which is equal to the wages for 100 days of work during the financial year.

8. Maintenance of accounts of unemployment of labourers and expenditure.

- i. The Panchayat Secretary shall maintain the account of unemployment allowance of labourers and expenditure.
- ii. Each Gram Panchayat shall maintain a register of all works sanctioned, executed and completed including details of unemployment allowances paid. The information in the register will be reported by Panchayat Secretary to the Program Officer in the same proforma.
- iii. The Program Officer shall compile the data in the computer and supply a copy to the District Program Coordinator.
- v. The District Program Coordinator shall compile the data received from Program Officers who have reported the data of assets falling within the jurisdiction of more than one Program Officer and shall generate monthly and annual reports in the proforma given for MIS formats and send it to the Rural Development Department, Government of Tripura and the Ministry of Rural Development, Government of India through an electronic copy, e-mailed or online reported and a hard copy duly signed.

9. Execution arrangements.

- i. At State Level, the Secretary, Rural Development Department will be assisted by a Mahatma Gandhi National Rural Employment Guarantee Act State Cell. The Cell shall be manned by requisite number of subject specialists and staffs.
- ii. At the District level, the District Magistrate & Collectors (District Programme Coordinators) will be supported by his/her Additional District Magistrate & Collectors, Accounts personnel and a requisite number of professional manpower and staffs.
- iii. At the Block level, the Block Development Officer shall be Programme Officer and he/she shall be supported by Programme Assistants, Technical Assistants and a requisite number of professional manpower and staffs etc.
- iv. At the village level, the Gram Panchayat is assisted by Gram Rozgar Sahayak, Rural Development Assistant and additional staff depending on the volume of work and necessity.

Sd/-

Principal Secretary to the Government of Tripura